

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:1557

ANSWERED ON:04.03.2015

IT EXPORT

Patle Smt. Kamla Devi

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) the total export from information technology sector during the last three years and the current year;
- (b) whether the Government proposes to encourage export from information technology sector;
- (c) if so, the details thereof; and
- (d) the steps taken or being taken by the Government in this regard ?

Answer

MINISTER FOR COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a): The total exports of information technology Information Technology Enables Services (IT-ITES) sector from the country during the last three years and the current year is as under :

Year	Export in INR Crore	Export in US\$ Billion	Export in INR Terms	Export in US \$ Terms	Growth Rate YoY
2011-12	332769	68.8	23.89 %	16.5 %	
2012-13	414630	76.5	24.60 %	11.3 %	
2013-14	527292	87.3	27.17 %	14.1 %	
2014-15 (E)	612144	98.1	16.09 %	12.4 %	

E = Estimate Source: NASSCOM

(b) to (d): The Government extends several incentives for Information Technology Sector. Under the Software Technology Parks (STP) scheme, which is administered by the Software Technology Parks of India (STPI), an autonomous society under the Department of Electronics & Information Technology (DeitY), Ministry of Communications & IT, the IT-ITES units are eligible for various benefits such as Customs Duty exemption on imported goods, reimbursement of Central Sales Tax (CST) and Excise Duty exemptions on procurement of indigenously manufactured goods. Further, the Department of Commerce (DOC), Ministry of Commerce & Industry through Marketing Development Assistance (MDA) and Market Access Initiatives (MAI) Scheme assists exporters especially Small & Medium Enterprises (SMEs) for export promotion activities abroad.

DOC has notified 238 IT-ITES specific Special Economic Zones (SEZs) as on 05-12-2014. Currently, the SEZs units are eligible for tax benefits as per Section 10AA of the Income Tax Act for a period of 15 years in a phased manner. Further, the SEZ rules were also modified to meet some of the specific sectoral characteristic of the IT sector. The Government has removed the minimum land requirement for setting up SEZ for IT/ITeS, and the minimum processing area requirement is applicable as per category of the cities.